various communities in the colony can live together in harmony, the situation is expected to narmalise shortly.

इस्पात ट्यूब निर्माण उद्योग

2265. श्री रामावतार शर्मा :
श्री रामचन्द्र वीरप्पा :
श्री रा० रा० सिंह देव :

क्या इस्पात, खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाट रोल्ड स्ट्रिपों के उत्पादन में कमी हो जाने के कारण इस्पात नल निर्माता उद्योग को बड़ी कठिनाई का सामना करना पड़ रहा है ; और

(ख) यदि हां, तो सरकार द्वारा इस उद्योग की सहायता के लिये क्या कार्यवाही की जा रही है ?

इस्पात, खान तथा धातु मंत्रालय में उप-मंत्री (श्री राम सेवक): (क) इस्पात नल निर्माण उद्योग को गर्म बेलित स्ट्रिप प्राप्त करने में कठिनाई आ रही है जिसके कारण निम्नलिखित हैं :—

(i) दुर्गापुर की स्केल्प मिल में कठिनाई आने से उत्पादन कम हो गया है,

(ii) इस्पात के नलों के निर्यात में वृद्धि और

(iii) राउरकेला इस्पात कारखाने द्वारा गैलवेनाइजिंग और इलेक्ट्रोलिटिक टिन्निंग लाइनों के लिए गर्मबेलित स्ट्रिप का अधिक उपयोग ।

(ख) इस्पात नल निर्माण उद्योग की सहायता के लिए सरकार ने उद्योग और संयुक्त संयंत्र समिति से परामर्श करके राउरकेला इस्पात कारखाने और टाटा आयरन एण्ड स्टील कम्पनी से माल ले कर उद्योग की विभिन्न इकाइयों को स्केल्प की सप्लाई बढ़ाने की व्यवस्था की है ।

Bombay Company (P) Bombay

2266. SHRI JYOTIRMOY BASU: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Bombay Company (P), Limited, Bombay which is a British-owned Company has decided to close down its Branch Office in Delhi;

(b) if so, whether Government have issued necessary permission to close down its branch;

(c) whether Government have ensured that legitimate dues of the workers will be cleaned; and

(d) if so, what safeguards have been taken in this regard to ensure that they do not liquidate their assets before clearing the dues of the workers?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (d) The information is being collected and it will be laid on the Table of the House.

12.30 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

NON-WORKING OF SUGAR FACTORIES

SHRI S. S. KOTHARI: (Mandsaur): I call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:—

> "The situation arising out of more than 150 sugar factories in the country not starting work owing to unattractive price of sugarcane fixed by the Government.".

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): The Central Government fixes only the minimum price of sugarcane payable by sugar factories. For 1968-69, the same basic minimum price was fixed as for 1967-68, viz., Rs. 7.37 per quintal linked to a recovery of 9.4 per cent. The actual sugarcane price paid by the sugar factories is dependent on the prices paid by producers of gur and khandsari.

The date of commencement of crushing operations is decided by individual sugar factries on the basis of estimated cane availability, the period of maturity of the cane and incentives, if any. According to the information received upto the 25th November, 1968, 65 factories, out of 205, have already commenced crushing operations for the 1968-69 season, as against 121 factories which went into production last year upto the corresponding date. In Maharashtra, Gujarat, Andhra Pradesh, Mysore, Madras, Kerala and Pondicherry, the number of sugar factories which have commenced crushing operations is higher, viz. 60 as against 49 which commenced crushing operations upto the corresponding date last year.

Crushing operations have been somewhat delayed in the Northern States mainly in U.P. and Bihar. The sugar factories in West Uttar Pradesh generally start crushing operations by about the middle of November and those in East Uttar Pradesh and North Bihar about a fortnight latter. Only 4 factories in West Uttar Pradesh and one factory in East Uttar Pradesh have so far gone into production, as against 32 factories which went into production upto the corresponding date last year. No factory in Bihar has so far gone into production.

The sugar factories in U.P., Bihar and other Northern States have not commenced production because no agreement has yet been reached between the factories and the growers as to the price to be paid for sugarcane this year. Last year, due to shrinkage of area under sugarcane and drought conditions prevailing at the time of sowing, the total supply of sugarcane had declined. There was, therefore intense, competition from gur and khandsari. The high prices which were expected to prevail in the free market and other concessions given by the Government to the industry enabled them to pay high prices for sugarcane. As a result of the effect of partial decontrol, the area under sugarcane has increased and the total production of sugarcane is larger this year. The excise duty rebate which was granted last year will not be available to the industry this year and levy quantity to be secured by the Government has been raised by 10 per cent. As a result of these factors the industry is anticipating a steep fall in the price of sugar in the free market as compared to last year. Whatever may be the position, the price paid to the grower should not be less than the paying capacity of the factories and the latter should not be determined on an unduly low price expectation in the free market.

As mentioned above, the minimum price of sugarcane fixed by the Government is a notional price and it should be possible for the factories to pay this year prices much higher than the minimum price.

It is understood that negotiations are going on between the industry and the sugarcane growers and some settlement may emerge shortly to the satisfaction of both parties.

SHRI S. S. KOTHARI: The hon. Minister is a silent spectator when the sugar industry is being consumed in the flames of a cold war of attrition between the mills and the sugarcane growers with regard to the price of sugarcane. The hon. Minister himself has admitted that about 150 sugar mills have not yet commenced production. It is already late Conse-

quently, the workers, the sugar-cane growers, and the mills have suffered, and the excise revenue of Government has also suffered damage. Besides, there are reports in the newspapers that the sugar prices in the country have started spurting. This is a dismal picture. The Government or the Minister is entirely responsible for this state of affairs, because a minimum price of Rs. 7.36 per quintal of sugarcane is so low that the sugarcane grower is not prepared to sell the sugarcane at that price. In this context what really happened was that the factories were prepared to pay a higher price and they thought that out of the 40 per cent sugar sold in the free market they would be able to make up the loss. But this year the hon. Minister has disturbed the equilibrium. He has raised the levy of sugar to 70 per cent without realising what the consequences would be.

Now the mills are not prepared to pay the higher price because, firstly, they feel that the free sugar is only 30 per cent; secondly the price would come down to Rs. 250 per quintal and thirdly the excise duty rebate which was available last year would no longer be available this year.

My indictment of Government is that it has failed to evolve an integrated cane price structure for sugar mills so that between the sugar mills, khandsari and gur production, the cane may be properly allocated on a rational basis. Will the hon. Minister increase the minimum price of sugarcane from Rs. 7.36 to 9.50 per quintal? Secondly will he reduce the excise duty on sugar correspondingly so that within the present price structure of sugar itself the increase in the price of cane could be absorbed, without the consumer having to face an increased price for sugar? Will he also revert to the previous *status quo* that is, by reducing levy sugar to 60 per cent as it was before, when an equilibrium had been achieved, so that the mills may be prepared to pay more for sugarcane?

This is a vital problem. My final question is this: why has the Government failed to create a fund for modernisation and rehabilitation of machinery of sugar factories, as was recommended by the expert committee known as the Gundu Rao Committee, to reduce costs of production? What steps are Government going to take to resolve the crisis? All these questions are interconnected and he understands them very well. Let him come out with a solution.

SHRI JAGJIWAN RAM: He has raised several questions. As I have stated. I said so last year also—the minimum price that has been fixed is a notional price. As I have already stated, sugar factories can afford to pay a price higher than the minimum price. Therefore, any upward revision of the statutorily fixed minimum price will inevitably lead to an increase in the price of controlled sugar.

SHRI S S. KOTHARI: Reduce the excise duty to absorb it.

SHRI JAGJIWAN RAM: Whatever question the hon. Member has put is from the angle of the industrialist alone, Government have to consider a sugar policy taking into consideration the interests of the cane grower, the sugar producer and the consumer. The sugar factory owners are meeting tomorrow and I am hoping that good sense will prevail and they will offer such prices to the growers as will get them the cane and the factories will start within the next few days.

SHRI K. N. PANDEY: (Padrauna): In spite of the fact that the hon. Minister has given a graphic picture with Shri Ranga saying 'Hear, hear' in between, the situation is very serious. Shri Ranga comes from Andhra where there are 20 factories. There the State Government, ignoring the Central Government, fixed the cane price at Rs. 10 per quintal. But out of 20 factories, 4 are not working . . .

SHRI RANGA (Srikakulam): Why are they not working?

SHRI K. N. PANDEY: Let him not interrupt.

This notional rice which has been fixed by Government has proved unrealistic because of the fact that no cultivator supplied cane at this price last year, nor are they going to supply this year, nor are they going to do so in the future. Last year, the cultivator got in Northern India Rs. 10 to Rs. 17; in Andhra he got only Rs. 11, and in certain parts of Maharashtra he got Rs. 10 to Rs. 16. If this price was real why should not the cultivator supply to the sugar factory? The price was raised because of the fact that the sugar price in the free market went very high and out of that the mill-owner gave in a higher price for the entire cane, even for that sugar which was called levy sugar. This year he has fixed the same price with a slight modification making the levy sugar 70 per cent and reducing the free sugar to 30 per cent, but even if you raise the free quota to 50 per cent., it is not going to work because this type of formula has created false hopes in the minds of the cultivators who think "God knows how much money the factories are making, we are getting much less". At the same time this type of formula has brought the sugar factories into the political arena because every party is demanding a different price, some people want Rs. 23 and some others want Rs. 25 per quintal.

He said just now that the interests of the consumers have also to be considered. There are people in the cities and people in the villages. No villager has got his ration of sugar at the rate fixed by the Government. So, how has he benefited the consumer?

He has totally ignored the interests of the workers because the workers used to come in the first week of November and so far they have not come because they have not been called by the mill-owners. Still he is painting a rosy picture.

In view of these facts, unless he is ready to increase the basic minimum price, the factories are not going to work. May I know from him if he has consulted the growers and other parties in fixing his notional price? If this price was not fixed in consultation with them, may I know whether any negotiation going on between the cultivators and the factory owners will be worthwhile?

SHRI JAGJIWAN RAM: The hon. Member has made many presumptions which he should not have done. For instance, he says that last year when the minimum price was fixed the cane was not available at that price. It was not the Government's intention and I had made it quite clear in the House that this was a notional minimum price. I will remind him and he will recollect that it was made very clear from the very beginning that the whole scheme was conceived so that the grower would get a price higher than this price. Therefore, it was never expected that the grower would offer his sugarcane at this price. Nor is it expected this year that the grower will offer the sugarcane at the minimum fixed price.

श्री एस० एम० जोशी (पूना) : तो फिर इस प्राइस को क्यों रखते हैं ?

SHRI JAGJIWAN RAM: Therefore, this presumption that no grower will supply at this price is not relevant because that is not the intention.

SHRI S. M. BANERJEE (Kanpur): They will not supply.

SHRI JAGJIWAN RAM: In certain areas factories have started crushing and in certain areas where the factories have not started crushing there is stiff competition from gur and khandsari, and therefore a

manoeuverability has been provided to the sugar factories so that they can offer an attractive price to the sugarcane cultivators in order to attract sugarcane to the factories in competition with gur and khandsari. As I have said negotiations have started between the factories and the cane growers and the factory owners are meeting tomorrow and I am hoping that some solution will be found to the satisfaction of both parties.

श्री रघुबीर सिंह शास्त्री (बागपत) : अध्यक्ष महोदय, इस समय गन्ना उत्पादक किसान की यह हालत है कि उसे एक एक दिन नहीं, बल्कि एक एक मिनट मुश्किल हो रहा है और मंत्री महोदय कहते हैं कि बातें चल रही हैं। यह गन्ने की फ़सल किसी एक साल नहीं होती है, वह हमेशा होती है। ये बातें सितम्बर और अक्तूबर में खत्म हो जानी चाहिए थीं, लेकिन हमारे मिनिस्टर साहब कह रहे हैं कि अभी बातें चल रही हैं। किसान चाहता है कि या तो सरकार फ़ैक्टरियों को चलवाये और या उन्हें अपने क्रशर से गन्ना पेरने की इजाज़त दे। लेकिन सरकार न तो किसानों को क्रशर चलाने की इजाज़त देती है और न ही मालिकों को अपनी फ़ैक्टरियां चलाने के लिए कहती है।

इस मामले में तीन पार्टियां हैं : गन्ना-उत्पादक, मिल-मालिक और केन को-आपरेटिव फ़ेडरेशन। ये तीनों ही पार्टियां सरकार की इस नीति और इन फ़ैसलों से असंतुष्ट हैं और तीनों यह डिमांड कर रही हैं कि केन की प्राइस बढ़ानी चाहिए। मैं मंत्री महोदय से यह जानना चाहता हूं कि उन्हें इस में क्या दिक्कत है कि वह तीनों पार्टियों को सितम्बर, अक्तूबर में एक राउंड टेबल कांफ़्रेंस में बिठा कर फ़ैसला कर लिया करे। आग लगने पर कुआं खोदने की नीति हमारी समझ में नहीं आती है। हर साल गन्ना-उत्पादक किसानों के साथ यह खेल नहीं खेलना चाहिए। मंत्री महोदय को इस प्रकार की एक स्थायी मशीनरी बनाने में क्या दिक्कत है, जिस से तीनों पार्टियां सितम्बर, अक्तूबर में एक राउंड टेबल कांफ़्रेंस में बैठ कर फ़ैसला कर लिया करें ?

मंत्री महोदय को इस में क्या दिक्कत है कि जिन किसानों के पास बिजली की पावर और ट्रैक्टर हैं, उन्हें गन्ना क्रश करने की इजाज़त दी जाये। इस समय उत्तर प्रदेश की 71 शुगर फ़ैक्टरियों में से केवल 5 चालू हुई हैं। उत्तर प्रदेश में यह इलैक्शन का साल है। अख़बारों में यह ख़बर आई है, और बहुत ज़बर्दस्त अफ़वाह है, कि उत्तर प्रदेश के कांग्रेसी नेता इस सब से बड़ी इंडस्ट्री से अपने इलैक्शन फ़ंड के लिए काफ़ी रुपया मांग रहे हैं। शायद इसी लिए सरकार द्वारा उत्तर प्रदेश के मिल-मालिकों पर कोई दबाव नहीं डाला गया है और गन्ना-उत्पादक किसानों को उन की दया पर छोड़ दिया गया है। क्या सरकार इस बारे में अपनी पालिसी को साफ़ करेगी ? जिस प्रकार वह कानून द्वारा किसानों को गन्ना देने के लिए मजबूर करती है, वह उसी प्रकार कानून द्वारा मिल-मालिकों को अपनी मिलें चलाने के लिए मजबूर क्यों नहीं करती है ? मैं यह जानना चाहता हूं कि क्या सरकार इस बारे में कोई कदम उठायेगी।

श्री जगजीवन राम : माननीय सदस्य ने कहा है कि केन ग्रोअर, क्रशर वालों और फ़ैक्टरी वालों, इन तीन दलों को एक जगह पर बिठाया जाये।

श्री रघुबीर सिंह शास्त्री: क्रशर वाले नहीं केन को-आपरेटिव फ़ेडरेशन।

श्री जगजीवन राम : केन ग्रोअर्स में केन ग्रोअर्स फ़ेडरेशन आ गई है। लेकिन इन तीनों से भी जो बड़ा दल है, उस के बारे में उन्होंने कोई ज़िक्र नहीं किया। वह है चीनी का खाने वाला।

श्री रघुबीर सिंह शास्त्री : वह केवल 12 फ़ीसदी है।

एक माननीय सदस्य : और पैसा खाने वाला ?

श्री जगजीवन राम : वे तो सब तर्जुबे की बातें हैं ।

इस प्रश्न पर विचार किया जा सकता है । वह आगे की बात है । इस समय तो प्रश्न इस साल का है। जहां तक गुड़ का सवाल है, किसानों ने बराबर हम से यह प्रश्न किया और हम इस बात को साफ़ कर देना चाहते हैं कि पिछले साल जब हम ने यह नीति लागू की, तो हमने यह साफ़ किया था कि गुड़ पर कोई प्रतिबन्ध नहीं लगेगा और हमने कोई प्रतिबन्ध नहीं लगने दिया ।

श्री रणजीत सिंह (खलीलाबाद) : गुड़ तो गुड़ ही रह गया, मंत्री शक्कर हो गये ।

श्री जगजीवन राम : जिस के नसीब में गुड़ बनना रहता है, वह गुड़ ही रहता है ।

इस साल भी हम साफ़ करना चाहते हैं कि इस साल भी गुड़ पर कोई प्रतिबन्ध नहीं लगेगा ।

माननीय सदस्य, शास्त्री जी, ने यह प्रश्न उठाया कि जिस किसान को पम्प चलाने के लिए बिजली मिली हुई है, क्या वह उस बिजली का इस्तेमाल क्रशर चलाने के लिए कर सकता है या नहीं । यह तो उत्तर प्रदेश और बिहार की सरकारों से बात करने का विषय है कि क्या बिजली विभाग के नियमों के अन्तर्गत किसान को अपना क्रशर चलाने की इजाजत नहीं दी जा सकती है । मैं दोनों सरकारों के सामने इस बात को ला रहा हूं कि अगर किसी किसान के पास बिजली का कनेक्शन है, जिस से पम्प चलता है, तो उस से क्रशर चला कर उस के अपने इस्तेमाल के लिए गुड़ बनाने में क्या एतराज है ।

जहां तक यह किसानों की बात है उस में हम इस चीज को पूरा देखेंगे और इस साल मैंने जैसा अभी कहा, उस को दोहराना ही पड़ेगा, मुझ को इस में कोई शक नहीं है कि जो हम ने न्यूनतम मूल्य निर्धारित किया है उससे अधिक आज भी किसानों को मिलना चाहिए और मिलने के बाद ही कारखाने चलाए जाएंगे और जैसा मैंने कहा हमारी कोशिश है कि जल्दी से जल्दी कारखाने चलें ।

जहां तक उन्होंने राजनीति की बात उठाई है मैं इस का उत्तर देना नहीं चाहता । कौन अच्छा है कौन बुरा है यह तो समय बताता है ।

श्री बाल गोविन्द वर्मा (खेरी) : सरकार ने स्टेट्यूटरी प्राइस जो फिक्स की है उस के बावजूद और कायदा उठाने के बावजूद भी मिलें पैसा देना नहीं चाहतीं । यह 200 रुपया केवल, शुगर का दाम लगा रही है और उस के हिसाब से 8 रुपया मन गन्ने का दाम जोड़ रही हैं जब कि आज भी मार्केट में शुगर का दाम 425 रुपया चल रहा है और पार साल भी यही प्राइस चल रही थी और तब उन्होंने 13.40 का भाव दिया था । तो अब कौन सी ऐसी बात हो गई है कि वह 13.40 नहीं दे सकती और 8 रुपया दाम लगाने की सोच रही है ? इस से साफ जाहिर होता है कि हमारी बेबसी का फायदा मिल मालिक उठाना चाहते है । वह जानते है कि काश्तकारों में बारगेनिंग पावर नहीं है, इन में यूनिटी नहीं है, यह पेरिशेबल कमोडिटी है इसलिए मजबूर हो कर गन्ना काश्तकार हम को देंगे । तो मैं जानना चाहता हूं गवर्नमेंट से कि शुगर बनाने में क्या खर्चा पड़ता है, अलग अलग मदों पर किस हिसाब से खर्चा आता है और यह भी कि मिल मालिक हमारा शोषण न कर सकें इस के लिए मैं जानना चाहूंगा कि क्या गवर्नमेंट कोई एक रीजनेबल प्राफिट मिल मालिकों के लिए फिक्स करने जा रही है ताकि वह हम को एक्सप्लायट न कर सकें और क्या भविष्य में गवर्नमेंट कोई ऐसा फारमूला बनाने जा रही है कि प्राफिट मिल मालिकों में, लेबर में और काश्तकारों में समान रूप से वितरित हो सके ।

श्री जगजीवनराम : इन्होंने एक प्रश्न यह किया कि चीनी बनाने में किस किस मद में क्या खर्च होता है तो उसके लिए तो फार-मूला बना हुआ है, सेन कमीशन का भी फार-मूला है और टैरिफ कमीशन ने भी देखा है इस चीज को तो उस के लिए तो मैं सदस्य महोदय को राय दूंगा कि सदन की लाइब्रेरी में सेन कमीशन की रिपोर्ट होगी, उस को देख लें तो विस्तार में मालूम हो जायेगा कि किस-किस मद में क्या खर्चा होता है ।

जहां तक ये दूसरी बात रही, मैंने खुद अपने जवाब में बताया है कि इस साल जो कारखानों के मालिक यह समझ रहे हैं कि चीनी का दाम बहुत नीचे चला जायगा और उसके आधार पर गन्ने का दाम देना चाहते हैं यह मुनासिब नहीं है । अगर इन्होंने मेरे जवाब को सुना होता तो इस प्रश्न का जवाब मैंने दिया है और इसके लिए कहा है कि जो हम ने न्यूनतम दाम निर्धारित किए हैं उस से अधिक दाम गन्ने का फैक्ट्रीज दे सकती हैं और देना चाहिए ।

SHRI S. KANDU (Balasore): Sir, before you go on to the next item on the agenda, I request that you may be pleased to allow some time for discussing this topic. There is a lot of things to say; it is a very important topic.

MR. SPEAKER: I cannot assure anything now; I cannot promise anything when anything is raised on the floor of the House by surprise. A request may be made and I can consider it.

12.53 hrs.

RE. QUESTION OF PRIVILEGE

MR. SPEAKER: Now, the point is, yesterday, Shri George Fernandes raised a question of privilege about the arrest of Shri Madhu Limaye and I heard him, and then I said that I would like to call on the Home Minister to make a statement about it later on. Now that Shri Madhu Limaye is here, and since he has expressed a desire that he would like to place certain facts before the House, I permit him to do so.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, खुदा का शुक्र है कि अब तक गृह मंत्री जी सुप्रीम कोर्ट को बरखास्त करने में कामयाबी हासिल नहीं कर पाये हैं और इसीलिए आज मैं आप की खिदमत में हाजिर हो सका हूं । ...... (व्यवधान) .... अरे, ताला लगा दिया था 15 दिन तक हमारी जबान पर, अब तो सुन लीजिये । अध्यक्ष महोदय.......... (व्यवधान)....

सभी सार्वभौम देशों में जहां-जहां संसदीय प्रणालियां हैं पार्लियामेंट को, उन की कमेटियों को और उन के सदस्यों को कुछ अधिकार, कुछ संरक्षण, कुछ विशेषाधिकार दिए गए हैं । हमारे देश में भी जिन लोगों ने संविधान बनाया उन्होंने भी इस सदन के लिए, सदन की कमेटियों के लिए और सदस्यों के लिए संविधान की धारा 105 (1), (2), (3) आदि के अन्तर्गत कुछ विशेषाधिकार प्रदान किए । इन विशेषाधिकारों का जब भंग होता है तो इस को समूचे सदन की मान-हानि का सवाल मान कर उठाया जाता है । आज मैं आप के सामने विरोधी दल के सदस्य या समाजवादी दल के सदस्य के नाते नहीं बोल रहा हूं । मैं इस सदन के एक साधारण सदस्य के नाते बोल रहा हूं और आप के मार्फत, सदन नेता यहां बैठी हैं, सदन के दूसरे माननीय सदस्य हैं, उन को मैं अपील करना चाहता हूं कि 15 दिन तक मुझे इस संसद् की कार्य-वाही में हिस्सा लेने से वंचित किया गया यह बड़ा अन्याय हुआ उसको वे देखें । मेज पार्लिया-मेंट्री प्रैक्टिस का बहुत संक्षेप में अपनी बात मैं रखूंगा क्योंकि बहुत ज्यादा समय मैं नहीं लेना चाहता उसका एक ही हिस्सा मैं आप को पढ़ कर सुनाऊंगा । वह पृष्ठ 120 और 121 पर है :

"Obstructing members of either House in the discharge of their duty.